

Explosives Safety Organisation (PESO) has informed that the Government does not propose to install jammers or disturbance devices in the premises of petrol pumps particularly in the LPG and CNG stations across the country. Public Sector Oil Marketing Companies (OMCs) have informed that there are no untoward incidents reported, like fire, at the petrol pumps due to usage of mobile phones.

(c) PESO has informed that in pursuance of Rule 102, 105 and Part C of Fourth Schedule under Petroleum Rules, 2002, there would be no objection for use of POS unit/Mobile e-wallet beyond the hazardous area around the petroleum dispenser in petroleum retail outlets licensed under the said Rules. The extent of hazardous area as per Rule 105 and Part C of Fourth Schedule, in petroleum services stations (Retail Outlets), around the dispenser under the said Rules is defined as:—

Zone 1, the area 1.2 mtrs. vertically above the base within the cabinet enclosure and 45 cms. horizontally in all directions.

Zone 2, the area between 45 cms. and 6 mtrs. of cabinet/enclosure extending 45 cms. vertically above floor in all direction.

PESO has further informed that use of POS unit/Mobile e-wallet shall be avoided while fuelling the vehicles and the hazardous area (Zone 1) around the dispenser shall be prominently marked.

OMCs have informed that Standard Operating Procedure has been frozen and Retail Outlets have been advised to strictly comply the aforesaid instructions dated 19.12.2016 issued by the Chief Controller of Explosives (CCOE), Nagpur in this regard. Retail Outlets have also been instructed to mark Zone 1 around dispenser prominently for the knowledge of all the users as per the instructions of CCOE.

#### **Seeding of Aadhaar numbers in LPG database**

3811. DR. R. LAKSHMANAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government has completed the seeding of Aadhaar numbers in the LPG database across the country including the State of Tamil Nadu;

(b) if so, the details thereof;

(c) whether Government is aware of inordinate delay in receiving LPG subsidy in the bank accounts of consumers; and

(d) if so, the details of remedial steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) As on 30.03.2017, 13.66 crore LPG consumers have seeded their Aadhaar numbers in the LPG database across the country including the State of Tamil Nadu.

(c) and (d) LPG consumers, who join the PAHAL scheme, get the LPG cylinders at non-subsidised price and receive LPG subsidy (as per their entitlement) directly into their registered bank accounts within 48 hours of purchase of refill. However, due to involvement of several stakeholders (like LPG distributors, NPCI and banks) in subsidy transfer process and depending on their internal processes, minor delays can happen. As and when such grievances are received, remedial measures are taken by Public Sector Oil Marketing Companies (OMCs) in the form of updating correct information in consultation with the concerned stakeholder. In order to have a more convenient, easy and effective way to enable the customer to lodge their complaints, Unique Toll Free Number 18002333555 is in operation for complaint registration through call centres on industry basis. Customer can also register their grievances online by visiting websites of OMCs.

#### **Kerosene quota for Gujarat**

3812. SHRI MADHUSUDAN MISTRY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the quota of Kerosene provided to the State of Gujarat in last three years;
- (b) the criteria under which the quota of Kerosene is fixed for the State of Gujarat;
- (c) whether Government of Gujarat lifts the entire quota of Kerosene allotted to it every year; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (d) Quota of Public Distribution System (PDS) Kerosene to States/UTs including Gujarat have been rationalized since 2010-11, by taking into account, *inter alia*, the factors such as increase in domestic LPG/PNG connections, Non-lifting of PDS Kerosene quota by the concerned States/UTs. Details of allocation made to the State of Gujarat and quota remained unlifted by the State during the last three years are given below:—